

By E-Mail/ Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Tinsukia

Dated Guwahati, the _____ September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your nletter No. DJT/CAO/III/19/9241/2022 dated 22.09.2022.

Sir,

With reference to the above, I am directed to inform you that Shri Sundeep Kashyap Das, Sub-Divisional Judicial Magistrate (M), Margherita has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) to visit Amritsar, Punjab via Delhi, w.e.f. 23.10.2022 to 27.10.2022 along with his spouse Smti Pronami Dutta, Munsiff cum Judicial Magistrate First Class, Margherita and parents (subject to granting leave from your end and fulfilling the criteria as dependent family member of his parents), by the shortest possible route, as per existing Rules.

Shri Das may be informed accordingly.

Thanking you.

Yours faithfully,


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 8583 - 8586 /A, dated- 28.9.22 

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Sundeep Kashyap Das, Sub-Divisional Judicial Magistrate (M), Margherita with reference to his letter No. JDLM/461/2022 dated 21.09.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE) 